## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 119/397-398/NCLT/AHM/2016 (New) CP No. 23/397-398/CLB/MB/2015 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017

Name of the Company: Dhiren Pratapmal Bhandari

V/s.

DB Shapriya Construction Ltd. & Ors.

Section of the Companies Act: <u>Section 397-398 of the Companies Act, 1956</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. M.P. SHARMA PCS For Petitioner Historian

2. ILUNTAL DALAL PCS in Prop 1 10 And and

## ORDER

Learned PCS Mr. M.P Sharma present for Petitioner. Learned PCS Mr. Kunjal Dalal present for Respondent no. 1.

Petitioner filed rejoinder. Learned PCS for respondent objected to receive the rejoinder on the ground that so many new facts are introduced in the rejoinder.

Respondents are at liberty to point out new facts that are stated in rejoinder other than by way of answer to the new facts stated in the rejoinder during final hearing.

List the matter on 10.03.2017 for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13<sup>th</sup> day of February, 2017.